

will not do. Parliament has to pass a law to give executive power to the Central Government. There is yet no such law. So, this cannot be done.

SHRI EDUARDO FALEIRO. Sir.  
(Interruptions)\*\*

MR. SPEAKER: Do not record.

12.07 hrs.

#### PAPERS LAID ON THE TABLE

STATEMENTS EXPLAINING REASONS FOR NOT LAYING ANNUAL ACCOUNTS ETC. OF INDIAN INSTITUTES OF TECHNOLOGY, KANPUR, BOMBAY, AND KHARAGPUR AND NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING, NEW DELHI, ETC. ETC.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table—

(1) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year. [Placed in Library. See No. LT-4061/79].

(2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year. [Placed in Library. See No. LT-4062/79].

(3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1977-78 within the stipulated period of nine

months after the close of the accounting year. [Placed in Library. See No. LT-4063/79].

(4) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the National Council of Educational Research and Training, New Delhi, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year. [Placed in Library. See No. LT-4064/79].

(5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Management, Calcutta, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year. [Placed in Library. See No. LT-4065/79].

(6) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and the Audited Accounts of the Aligarh Muslim University and the Banaras Hindu University for the years 1976-77 and 1977-78 and of the North-Eastern Hill University for the years 1975-76, 1976-77 and 1977-78 and the Delhi University, Jawaharlal Nehru University, Hyderabad University and Visva-Bharati for the year 1977-78 within the stipulated period of nine months after the close of the accounting year. [Placed in Library. See No. LT-4066/79].

STATEMENTS EXPLAINING REASONS FOR NOT LAYING ANNUAL REPORTS AND ACCOUNTS OF KENDRIYA VIDYALAYA SANGATHAN, NEW DELHI, AND CENTRAL TIBETAN SCHOOLS OF ADMINISTRATION, NEW DELHI, FOR 1977-78 AND CERTIFIED ACCOUNTS OF NATIONAL INSTITUTE OF TRAINING IN INDUSTRIAL ENGINEERING, BOMBAY, FOR 1977-78 WITH A STATEMENT FOR DELAY

DR. PRATAP CHANDRA CHUNDER): Sir, on behalf of Shrimati

\*\*Not recorded.

[Dr. Pratap Chandra Chunder]

Renuka Devi Barkataki, I beg to lay on the Table—

(1) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year. [Placed in Library. See No. LT-4067/79].

(2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Central Tibetan Schools Administration, New Delhi, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year. [Placed in Library. See No. LT-4068/79].

(3) (i) A copy of the Certified Accounts (Hindi and English versions) of the National Institute of Training in Industrial Engineering, Bombay, for the year 1977-78 along with the Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above accounts. [Placed in Library. See No. LT-4069/79].

**URBAN LAND (CEILING AND REGULATION) AMENDMENT RULES, 1979**

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): Sir I beg to lay on the Table a copy of the Urban Land (Ceiling and Regulations) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 79(E) in Gazette of India dated the 22nd February, 1979, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memo-

randum. [Placed in Library. See No. LT-4070/79].

**INDIAN TELEGRAPH (1ST. AMNDT.) RULES, 1979**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): Sir, I beg to lay on the Table a copy of the Indian Telegraph (First Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 178 in Gazette of India dated the 3rd February, 1979, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-4071/79].

**RICE-MILLING INDUSTRY (REGULATION AND LICENSING) (AMNDT.) RULES, 1979**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): Sir, I beg to lay on the Table a copy of the Rice-Milling Industry (Regulation and Licensing) (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 80(E) in Gazette of India dated the 23rd February, 1979, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library. See No. LT-4072/79].

12.10 hrs.

**Statement re. Presence of U.S. Naval Task Force in the Gulf Area**

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): Mr. Speaker, Sir, we have read with considerable concern reports that the United States Government are despatching a carrier-led naval task force to the Indian Ocean and the Gulf Area. Committed as we are to keep the Indian Ocean free from naval presence and rivalry of great powers, we are distressed at